THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI); (a) and (b) A Microprocessor bas already been installed in January, 1985 and is in operation. In order to explore further possiblity of Computerisation of Import & Export Trade Control (I. & ETC) organisation a preliminary study was commissioned to a consultant and the report identified certain areas which were suitable for Computerisation | automation. As a sequel to the preli-minory report a detailed system study has been carried out by another consultant. The report of the study has been received and is under consideration of the Government.

# Problems faced by released bonded labourers

2024. SHRI KALPNATH RAI; Will the Minister of LABOUR be pleased to state;

- (a) whether Government's attention hasibeen drawn to a report which appeared in the "Statesman" of the 2nd November, 1986 to the effect that the labourers released from the bondage have little to live on and
- (b) if so, what is Government's reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA); (a) Yes, Sir.

(b) Under the Bonded Labour Sys. tem (Abolition) Act, 1976 responsibility for release and rehabilitation of all bonded labour lies with the concerned State Government. The Central Government has issued a blue print on how to formulate rehabilitation schemes and has also issued directions from time to time in this regard. Annual targets-are fixed for State Governments for rehabilitation of bonded labour and the performance is monitored every month. There is provision for gubsitance grant of Rs. 500 for each bonded labour, pending his rehabilitation. The grant under the Centrally Sponsored Scheme for rehabilitation of bonded labour has

been increased from Rs. 4000 to Rs. 6250 with effect from 1-2-1986. State Governments have been advised to integrate the Centrally Sponsored Scheme with other anti-poverty programmes, to ensure effective rehabilitation.

to Questions

#### Taxes due from ex-rulers of

### 2025. SHRI VEERSHETTY MOG-LAPPA KUSHNOOR;

SHRI H. HANUMAN-THAPPA:

Will the Minister of FINANCE be pleased to state

- (a) what amount is due from the ex-rulers of Karnataka by way of es tate duty, wealth tax, income tax etc; and
- (b) what efforts have been made by Government to realise these dues and since when these amounts are out standing?

THE MINISTER OF STATE IN -THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) and (b) Income-tax, wealth-tax and estate duty are outstanding against some of the members of eretwhile, ruling family of Mysore. The details of efforts made by the Government to realise these amounts and of the point of time since when these amounts are outstanding, are being collected and will be furnished.

### Total Deposits in the Nationalised Banks

2026. SHRI VEERSHETTY MOG-LAPPA KUSHNOOR;

> SHRI H. HANUMAN-THAPPA:

Will the Minister of FINANCE be pleased to state;

(a) what are the total deposits in all the nationalised banks as on the 31st March, 1986; and

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) According to provisional data available from Reserve Bank of India, deposits (exclusive of inter bank transactions) of public sector banks (SBI Group plus 20 public sector banks) as on the last Friday of March, 1986 stood at Rs. 77005 crores.

(b) Banks are not required to earmark any percentage of deposits for distribution through credit camps.

# Construction of ITDC note's in Meghalaya

2027. SHRI JERLIE E. TARIANG: Will the Minister of TOURISM be pleased to state.

- (a) whether ITDC has any hotel in Mejghalaya;
- (b) if not, what are the reasons therefor:
- (c) whether Government are aware that most of the tourists complain about the non-availability of good hotels in Shillong;
- (d) if so, whether Government propose to set up an ITDC hotel in Shillong soon;
  - (e) if not, what are the reasons therefor?

THE MINISTER OF TOURISM (MUFTI MOHD. SAYEED); (a) and (b) ITDC is managing on. behalf of Meghalaya Tourism Development Corporation a 41 room hotel called Pinewood Ashok at Shillong.

- (c) No specific complaint about the non-availability of good hotels in Shillong has come to the notice of the central Department of Tourism.
- (d) and (e) A provision of Rs. 5 crores exists in the Seventh Plan of ITDC for taking up joint venture gchemes with State Governments/Cor- J

porations subject to their agreeing to the terms of collaboration as finalised by ITDC feasibility of the project.

to Questions

#### World Bank Assistance to States

2028. SHRI SURESH PACHOURI: Will the Minister of FINANCE be pleased to state;

- (a) whether the States have received financial assistance from World Bank under IRDP and ICDS:
  - (b) what are the details in this regard;
- (c) -whether Government have received any complaints about the misuse of these funds:
- (d) if so, what are the details in this regard; and
- (e) what action has been taken against the person responsible for the misuse of the funds?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDI-. TURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) No assistance has been received from the World Bank for the IRDP or the ICDS programmes. In respect of NABARD, which provides refinance assistance to Banks for granting loans to IRDP and other priority sector beneficiaries, a credit agreement hag been concluded with IBRD for a 375 millon from 1-7-86. No misuse of funds given under this programme has come to Govern ment's notice.

(b) to (e) Do not arise.

# Increase in minimum wages for workers engaged in .mining and construction

2029. SHRI NARESH C. PUGLIA: SHRI GOPALA RAO RAO:

Will the Minister of LABOUR be pleased to state:

(a) whether it is fact that the Central Government have notified increase in the minimum rates of daily wages by 12 per cent for unskilled workers engaged in mining and construction industry as published in the Times of India' of the 9th November, 1986;